

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/270(KB)2021  
IA(I.B.C)/239(KB)2024,  
IA(I.B.C)/30(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>TH</sup> APRIL 2024**

|                  |   |
|------------------|---|
| IN THE MATTER OF | <b>SHRIRAM CITY UNION FINANCE LIMITED<br/>VS<br/>MOUNTAIN EDGE TOURS AND HOLIDAYS PRIVATE LIMITED</b> |
| UNDER SECTION    | <b>IBC UNDER SEC 7</b>  |

**Appearance (via video conferencing/physically)**

Mr. Prakash Kr. Ray ] For the Suspended Board of Directors

Mr. Rahul Auddy, Adv. ] For the RP

Mr. Aditya Goptu, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.

**2. IA(I.B.C)/30(KB)2024:**

- a. This application has been filed by the Resolution Professional to place on record the 1<sup>st</sup> Progress Report, which is placed at page no. 16 onwards of the application. This application is supported by an affidavit which is placed at page no. 13 of the application. The 1<sup>st</sup> Progress Report is taken on record, and, accordingly this application is **disposed of**.

**3. IA(I.B.C)/239(KB)2024:**

- a. Let a copy of the application be made available to the Suspended Board of Director appearing in person, namely, Mr. Prakash Kr. Ray appearing on behalf of respondent no. 1.
- b. Let the address of Directors, who is appearing in person be shared to the Ld. Counsel for the RP.

- c. Upon receipt of a copy of the application no. **IA(I.B.C)/239(KB)2024**, the Directors, namely, Mr. Prakash Kr. Raj and Ms. Sandhya Raj positively file their reply affidavit within a period of two weeks.
4. List the matter for further consideration on **21.06.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**